
(2019) 12 P&H CK 0075

In the Punjab And Haryana At Chandigarh

Case No : Civil Writ Petition No. 35172 Of 2019 (O&M)

Manpreet Mann

APPELLANT

Vs

State Of Punjab And Another

RESPONDENT

Date of Decision : 03-12-2019

Acts Referred:

Citation : (2019) 12 P&H CK 0075

Hon'ble Judges : Arun Monga, J

Bench : Single Bench

Advocate : Praveen Gupta, Monica Chhibber Sharma

Final Decision : Disposed Of

Judgement

1. Petitioner herein seeks issuance of a writ in the nature of mandamus directing the respondents to appoint him on the post of Kanungo on compassionate grounds.
2. In the premise, petitioner caused issuance of a legal notice dated 02.08.2019 (Annexure P-12) but the same has not been adverted by the respondents till date. Hence, the writ petition.
3. Notice of motion.
4. On advance service of the petition, Ms. Monica Chhibber Sharma, Sr. DAG, Punjab appears and accepts notice on behalf of the State.
5. Given the nature of order being passed, there is no necessity to seek return by the respondents as no further proceedings and/or pleadings are required.
6. Without commenting on the merits of the case, the writ petition is disposed of with a direction to the respondents to objectively consider the legal notice dated 02.08.2019 (Annexure P-12) and also by keeping in view the contentions stated in the present writ petition by treating it as a supplementary representation and pass a speaking order, in accordance with law.

7. Let the needful be done within a period of 3 months from the date of receipt of a certified copy of this order.
8. Disposed of in above terms.